

[Sh. Piyare Lal Handoo]

Simla Agreement This word 'immediately' was intriguing because it reminded me of the midnight knock that Pandit Jawaharlal Nehru got one day through the message which came from Truman that; If you accept mediation today, we will give you this, we will give you that. Kindly do not fall into any such trap. That may be seen even under such a very pleasant and presentable slogan of dialogue with Pakistan according to the Simla Agreement. You must first know that items of Simla Agreement have been violated by Pakistan. Unless those violations are undone, you should not show your readiness for dialogue with Pakistan according to the Simla Agreement. Ultimately we have to face the phrase from America let us arbitrate on Kashmir again. We must be careful about that.

16.07 hrs.

STATEMENT REGARDING RELEASE OF ANOTHER INSTALMENT OF ADDITIONAL DEARNESS ALLOWANCES TO THE CENTRAL GOVERNMENT EMPLOYEES

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Sir, on the basis of the recommendations of the Fourth Central Pay Commission, as accepted by the Government for Central Government Employees, *dearness allowance at the revised rates* has become due for consideration with effect from 1.1.1990, on the basis of percentage increase in whole numbers in the twelve monthly average of the All India Consumer Price Index Numbers of Industrial Workers (General) (Base 1960=100) for the period ending 31.12.1989 over the index average of 608, the base figure to which the revised pay scales are pegged. The twelve monthly average Consumer Price Index for the period ending 31.12.1989 is 842.58, which works out to an increase of 38.58% over 608. Employees drawing basic pay upto Rs. 3500/

- are to be allowed 100% neutralisation, those drawing basic pay between Rs. 3501/- and Rs. 6000/-, 75% and those drawing basic pay above Rs. 6000/-, 65% neutralisation. These employees are, accordingly, entitled to revised D.A. of 38%, 28% and 25% of the basic pay respectively from 1.1.1990, as against 34% 25% and 22% of the basic pay respectively being drawn by them at present since 1.7.1989.

Government have decided to pay the instalment of dearness allowance due to Central Government employees from 1.1.1990 in cash. Order in this behalf shall be issued by the Ministry of Finance.

The annual cost of this instalment of D.A. payable to all Central Government Employees with effect from 1.1.1990 is estimated at Rs. 294 crores. The total expenditure on this account in the financial year 1990-91 will be Rs. 343 crores.

(Interruptions)*

THE CHAIRMAN : You cannot ask any question. As per rules, I cannot permit you to ask any question. I am sorry, I cannot allow you to ask any question.

16.10 hrs.

MOTION UNDER RULE 342

Situation in Jammu and Kashmir— Contd.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) Sir, I have listened with great attention the views of hon. Members and it clearly reflected a deep and a shared concern about the situation in Jammu and Kashmir. This House does not only represent the political parties only. It represents the people of India, and when we address ourselves to a national issue like Jammu and Kashmir, I think it is in that role that we have to respond. It is certainly, as has been expressed by various hon. Mem-